

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 85853 of 2016

(Arising out of Order-in-Original No. 21/SRK/PC/M-II/2015-16 dated 28.12.2015 passed by the Principal Commissioner, Central Excise, Mumbai-II)

Selection Scan De Print

.... Appellant

Ganesh Society, Gala No. 1, Ghatkopar Sakinaka Link Road,
Near Asalfa Metro Station, Ghatkopar (West),
Mumbai – 400 084.

VERSUS

Commissioner of Central Excise, Mumbai-II

.... Respondent

9th Floor, Piramal Chambers, Jijibhoy Lane, Lalbaug, Parel,
Mumbai – 400 012.

WITH

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Mumbai – 400 012.

APPEARANCE:

None, Advocate for the appellant

C.S. Vinod, Authorized Representative for the Revenue

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85058-85059/2025

Date of Hearing: 15.01.2025

Date of Decision: 15.01.2025

Per: S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the respondent submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L160120SV400510 dated 16.01.2020. Since the issue has already been settled under the said scheme, the appeals are accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

(M.M. PARTHIBAN)
MEMBER (TECHNICAL)

SM